SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 4038/2015

KERALA STATE ELECTRICITY BOARD LTD

APPELLANT(S)

VERSUS

ESSAR POWER MP. LTD & ORS

RESPONDENT(S)

(WITH APPLN. (S) FOR STAY AND OFFICE REPORT)

WITH

C.A. NO. 4210/2015

(WITH APPLN. (S) FOR STAY AND OFFICE REPORT)

Date: 01/10/2015 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE N.V. RAMANA

For Appellant(s) Mr. Nikilesh Ramachandran, Adv.

Mr. Suparna Srivastav, Adv.

For Respondent(s) Mr. Basavaprabhu S. Patil, Sr. Adv.

Mr. Guntur Prabhakar, Adv.

Mr. Ravi Kishore, Adv.

Ms. Prerna Singh, Adv.

Mr. Alok Shonkar, Adv.

Mr. Vikas Upadhyay, Adv.

Mr. S.B. Upadhyay, Sr. Adv.

Ms. Jyoti Prasad, Adv.

Mr. Pawan Upadhyay, Adv.

Mr. Sarvjit Singh, Adv.

Ms. Sharmila Upadhyay, Adv.

UPON hearing the counsel the Court made the following O R D E R $\,$

The appeals are ordered in terms of the signed order.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER



[SIGNED ORDER IS PLACED ON THE FILE]

IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION CIVIL APPEAL NO. 4038/2015

CIVIL APPEAL NO. 4038/2015
KERALA STATE ELECTRICITY BOARD LTDAPPELLANT
VERSUS
ESSAR POWER MP. LTD & ORSRESPONDENTS
WITH
CIVIL APPEAL NO. 4210/2015
NTPC VIDYUT VYAPAR NIGAM LTDAPPELLANT
VERSUS
ESSAR POWER MP. LTD & ORSRESPONDENTS
ORDER
1. Learned counsel appearing for the
appellants submits that he may be allowed to
withdraw the present appeals. We are reluctant.
In any case leave to withdraw the appeals cannot
be unconditional in view of the judicial time
expended. Consequently, leave is granted subject
to payment of costs of Rs.5,00,000/- (Rupees Five
lakh) to the Supreme Court Legal Services
Committee within four weeks from today.
2. Appeals are ordered as above.
,J. (RANJAN GOGOI)

....,J. (N.V. RAMANA)

NEW DELHI OCTOBER 01, 2015